

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA-67 of 2011 in
DFR No. 430 OF 2011

Dated 25th April, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Coromandel Sugars Limited ... Appellant(s)

Versus

Chammundeshwari Electricity Supply Company Limited & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. Nishanth Patil
Counsel for the Respondent(s): Ms. Ranjitha Ramachandran, Ms. Swapna Seshadri
for R.1

ORDER

IA-67 of 2011
(Condone delay Application)

We have gone through the affidavit explaining the circumstances under which the delay of 15 days was caused and we have heard the learned counsel for the parties. We find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned.

The Registry is directed to number the Appeal as well as the I.A. Post the matter for Admission on **06.05.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/ KS